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PRL. CITY CIVIL AND SESSIONS JUDGE

In The Court Of : CCH3 XV ADDL. CITY CIVIL AND SESSIONS JUDGE**CNR Number :** KABC010300932026**Case Number :** O.S./0007329/2026**Date :** 05-10-2026**BASAVARAJ KANNALE Versus** TV 9 NETWORK / TV 9 KANNADA

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Business	Next Purpose	Next Hearing Date
ORDER This suit is filed for permanent injunction to restrain Defendants who are editors, publishers, printers, broadcasters of print, Electronic and Social media platform from publishing, printing, telecasting, streaming, uploading and circulating any defamatory unverified sensationalized statement, article, news item, headline, program debate interview, audio, video, visuals or any other material concerning the plaintiff and his family members in connection with crime No. 89/2026 of Vidhana Soudha Police Station, CID case, ECIR/BG20/34/24 being investigated by ED, on the ground that the plaintiff is reputed person serving as member of syndicate of Tumkur University. The plaintiff has maintained dignity and reputation among his family members, relatives, friends and colleagues in his personal and professional life. The plaintiff is arrayed has accused No.6 in Cr.No.89/2026 of Vidhana Soudha Police Station and he is also made as accused in cases being investigated by ED, SIT and CID relating to the KPSC scam of recruitment of Veterinary officers. Plaintiff is presently in Judicial custody. Taking advantage of this fact the defendants who are publishers, editors of print and Electronic Media and operators of Social Media platform are Printing, Telecasting, Broadcasting, uploading unverified malicious News Item, Articles- Discussions, Headlines, Audio and Video etc., relating to ongoing investigation causing damage to the reputation of plaintiff and his family members. Hence, this suit. 2. The plaintiff has filed IA No.1 under order 39 Rule 1 & 2 of C.P.C praying the court to restrain the defendants from publishing, telecasting, Broadcasting, uploading, unverified, News, Articles, Headlines, Video and Audio Etc., related to investigation being conducted by Vidhana soudha Police and other Investigation Agencies in respect of KPSC scam of recruitment of Veterinary Officers causing harm to the reputation of plaintiff and his family members till disposal of this case. 3. The plaintiff has also filed IA NO.2 under order 39 Rule 1 & 2 of C.P.C praying the court to direct Defendants to remove the unverified News, Articles, Audio, Video Etc. already published, telecasted or broadcasted from their respective Media forthwith. 4. The plaintiff has filed his affidavit in support of both the applications and stated that if the applications are not allowed then he will be put to loss and hardship. 5. Heard learned Senior Advocate Shri. Arun Sham for plaintiff and perused materials available on record. 6. Careful perusal of averments of the plaint and documents relied upon by plaintiff makes it clear that the defendants being publishers, Broadcasters, Printers, Uploaders of Print, Electronic Media and Social Media, have published and uploaded unverified news related to investigation of KPSC Scam of recruitment of Veterinary officers and thereby damaged reputation of plaintiff. Therefore, it is opined that it is fit case to grant exparty temporary Injunction. The purpose of grant of temporary injunction will be defeated by delay if notices are ordered to defendants. Hence	NOTICE	02-11-2026

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I pass following, ORDER The Defendants, their men, servants, agents or anybody claiming under them are restrained by temporary injunction from telecasting, publishing, writing, circulating and uploading any unfounded news, article, headlines, audio, video, interview, etc concerning Plaintiff and his family members in connection with investigation being conducted by Vidhana Soudha Police in Crime No.89/2026 and investigation being conducted by ED, CID, SIT in respect of KPSC scam of recruitment of Veterinary Officers till next date of hearing. Further Defendants are directed to disable any articles, news item, interview, audio, video, etc already uploaded containing unfounded news in respect of Plaintiff and his family members in print and Electronic media or Social media related to investigation of KPSC scam, from public access. Office to issue intimation of this Order to Defendants and issue emergent notice of I.A.No.1 and 2 and suit summons to Defendants. Since Defendant No.25 is JOHN DOE, the Office is directed to publish notice of this Order in reputed Kannada and English daily news papers, at cost of Plaintiff. Plaintiff shall comply Order 39 Rule 3(a) and (b) of CPC. Call on 02.11.2026.		

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